रजिस्ट्री सं. डी. (डी. एन.)-72 REGISTERED No. D. (D.N.)-72

# भारत का राजपत्र
# The Gazette of India

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं० 357] नई दिल्ली, बृहस्पतिवार, सितम्बर 4, 1986/ भाद्रपद 13, 1908
No. 357] NEW DELHI, THURSDAY, SEPTEMBER 4, 1986/BHADRA 13, 1908

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके
Separate Paging is given to this Part in order that it may be filed as a separate compilation

## वित्त मंत्रालय

(राजस्व विभाग)

केन्द्रीय प्रत्यक्ष कर बोर्ड

अधिसूचना

नई दिल्ली, 4 सितम्बर, 1986

आय कर

का. आ. 655 (अ):—केन्द्रीय प्रत्यक्ष कर बोर्ड, आय-कर अधिनियम, 1961 (1961 का 43) की धारा 295 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए आय-कर नियम, 1962 का और संशोधन करने के लिए निम्नलिखित नियम बनाता है, अर्थात:—

1. (1) इन नियमों का संक्षिप्त नाम आय-कर (सातवां संशोधन) नियम, 1986 है।

(2) ये 1 अक्तूबर, 1986 को प्रवृत्त होंगे।

2. आय-कर नियम, 1962 (जिसे इसमें इसके पश्चात् मूल नियम कहा गया है) में भाग 10ख के पश्चात् निम्नलिखित भाग अन्त: स्थापित किया जाएगा, अर्थात् :—

"भाग 10ग

अध्याय 20ग के अधीन स्थावर सम्पत्ति का क्रय

प्रतिफल के मितिकाटा मूल्य के अवधारण के लिए ब्याज की दर।

48ग—धारा 269 पक के खण्ड (ख) के उपखण्ड (1) या उपखण्ड (2) के अधीन प्रतिफल के मितिकाटा मूल्य के अवधारण के लिए ब्याज की दर आठ प्रतिशत प्रतिवर्ष होगी।

समुचित प्राधिकारी की अधिकारिता।

48घ जहां कोई स्थावर सम्पत्ति दो या अधिक समुचित प्राधिकारियों की अधिकारिता की स्थानीय सीमाओं के अन्दर स्थित है, वहां वह समुचित प्राधिकारी जिसकी अधिकारिता के अन्दर रजिस्ट्रीकरण अधिनियम, 1908 (1908 का 16) के अधीन नियुक्त रजिस्ट्री करने वाले अधिकारी का कार्यालय जो ऐसी सम्पत्ति के संबंध में अन्तरण के किसी दस्तावेज का रजिस्ट्रीकरण करने के लिए हकदार है, अवस्थित है, ऐसी सम्पत्ति के संबंध में अध्याय 20ग के अधीन समुचित प्राधिकारी के कृत्यों का निर्वहन करने के लिए समुचित प्राधिकारी होगा।

स्थावर सम्पत्ति का मूल्य।

48ङ —धारा 269 पग की उपधारा (1) के प्रयोजन के लिए किसी स्थावर सम्पत्ति का मूल्य दस लाख रुपए से अधिक की उस सम्पत्ति का प्रकट प्रतिफल होगा।

धारा 269 पग (3) के अधीन दिए जाने वाले विवरण।

48छ—(1) धारा 269 पग की उपधारा (3) के अधीन समुचित प्राधिकारी को दिए जाने के लिए अपेक्षित विवरण प्ररूप सं. 37झ में होगा और वह उसमें उपदर्शित रीति में, उक्त धारा की उपधारा (1) में निर्दिष्ट अन्तरण के प्रत्येक पक्षकार द्वारा या उनमें से किसी भी ऐसे पक्षकार द्वारा जो स्वयं की ओर से और अन्य पक्षकारों की ओर से कार्य कर रहा है, हस्ताक्षरित और सत्यापित किया जाएगा।

(2) प्ररूप सं. 37ज में विवरण—

(क) ऐसे मामले में जहां अन्तरण का करार 1 अक्तूबर, 1986 से पूर्व किया गया है, वहां 16 अक्तूबर, 1986 से पूर्व; और

(ख) ऐसे मामलों में जो खण्ड (क) के अन्तर्गत नहीं आते हैं, उस दिन से जिसको अन्तरण का करार किया गया है, 15 दिन की समाप्ति से पूर्व,

समुचित प्राधिकारी को दो प्रतियों में दिया जाएगा।" ।

3. मूल नियमों के परिशिष्ट 2 में, प्ररूप सं. 37ज के पश्चात् निम्नलिखित प्ररूप अन्तः स्थापित किया जाएगा, अर्थात :—

"प्ररूप सं. 37झ

(नियम 48 ठ देखिए)

धारा 269 पच के अधीन समुचित प्राधिकारी को दिए जाने वाले स्थावर सम्पत्ति के अन्तरण का विवरण

मैं / हम .....

अन्तरक (कों) का नाम और पता (पते)

.....

.....

.....

अन्तरिति (यों) का नाम और पता (पते) को .....

.....

.....

में अवस्थित सम्पत्ति का अन्तरण करना चाहता हूं /चाहते हैं

.....

.....

उपरोक्ता सम्पत्ति के अन्तरण का कुल प्रकट प्रतिफल .....

(शब्दों में)

(.....) है।

(अंकों में)

उक्त सम्पत्ति के अन्तरण के लिए करार की विशिष्टियां इस विवरण के उपाबंध में दी गई हैं।

सत्यापन

मेरी/हमारी राय में और मेरे/हमारे सर्वोत्तम ज्ञान और जानकारी के अनुसार ऊपर और इसके उपाबंध में दी गई विशिष्टियां सही और सत्य हैं।

| अन्तरक | अन्तरिति |
|---|---|
| 1. का पुत्र, की पुत्री, की पत्नी | 1. का पुत्र, की पुत्री, की पत्नी |
| 2. का पुत्र, की पुत्री, की पत्नी | 2. का पुत्र, की पुत्री, की पत्नी |
| 3. का पुत्र, की पुत्री, की पत्नी | 3. का पुत्र, की पुत्री, की पत्नी |

*टिप्पण

अन्तरक (कों) या अन्तरिति (यों) के पते में किसी भी परिवर्तन की संसूचना लिखित रूप में तुरन्त उस समुचित प्राधिकारी को दी जाएगी जिसको अन्तरण का यह विवरण दिया गया है

उपाबंध

स्थावर सम्पत्ति के अंतरण के लिए करार की विशिष्टियां

1. अंतरक (कों) की विशिष्टियां :—

(i) नाम

(ii) पिता का नाम

(iii) वर्तमान पता (पते)

(क) नाम सहित गली/मार्ग सं.

(ख) परिक्षेत्र

(ग) पिन कोड सहित शहर/नगर

(घ) जिला

(ङ) राज्य

(च) दूरभाष सं., यदि कोई हो,

(iv) स्थायी पता (पते)

(क) नाम सहित गली/मार्ग सं.

(ख) परिक्षेत्र

(ग) पिन कोड सहित शहर/नगर

(घ) राज्य

(ङ) दूरभाष सं., यदि कोई हो,

(v) पी ए. एन/वार्ड/शहर/जिला जहां आयकर के लिए निर्धारित की गई

2. अंतरिती (यों) की विशिष्टियां

(i) नाम

(ii) पिता का नाम

(iii) वर्तमान पता (पते)

(क) नाम सहित गली/मार्ग सं.

(ख) परिक्षेत्र

(ग) पिन कोड सहित शहर/नगर

(घ) जिला

(ङ) दूरभाष सं., यदि कोई हो,

(iv) स्थायी पता (पते)

(क) नाम सहित गली/मार्ग सं.

(ख) परिक्षेत्र

(ग) पिन कोड सहित शहर/नगर

(घ) जिला

(ङ) दूरभाष सं., यदि कोई हो,

(v) पी ए एन/वार्ड/शहर/जिला जहां आयकर के लिए निर्धारित की गई

3. अंतरित की जाने वाली सम्पत्ति के अधिभोग में के व्यक्ति और उनके ब्योरे :

(i) .....

(ii) .....

(iii) .....

4. सम्पत्ति और प्रतिफल में हितबद्ध व्यक्तियों द्वारा अपने ब्योरो और उनके आधारों का विनिर्देश—

(i) .....

(ii) .....

(iii) .....

5. अंतरक द्वारा सम्पत्ति के अर्जन का ढंग

(i) कृपया यह उल्लेख करें कि क्या संपत्ति हि. अ. कु. के पूर्ण या आंशिक विभाजन पर आस्तियों के वितरण/पर किसी दान या वसीयत के अधीन/अर्जन, उत्तराधिकार या न्यागमन द्वारा अथवा किसी फर्म, व्यक्तियों के निकाय या व्यक्तियों के किसी अन्य संगम के विघटन पर आस्तियों के वितरण पर/किसी कंपनी के परिसमापन पर आस्तियों के वितरण/पर प्रतिसंहरणीय या अप्रतिसंहरणीय न्यास के लिए किसी अन्तरण के अधीन समामेलन की किसी स्कीम में किसी शेयरधारक द्वारा किसी अंतरण, के अधीन सन्निर्मित की गई है क्रय की गई है अर्जित की गई है।

(ii) अंतरण द्वारा या पूर्व स्वामी द्वारा सम्पत्ति के अर्जन की लागत यदि सम्पति का अर्जन ऊपर विनिर्दिष्ट अन्य ढंगों के अधीन किया गया है :

(iii) अंतरक द्वारा सम्पत्ति के अर्जन की तारीख :

6. उक्त सम्पत्ति के अंतरण के लिए लिखित करार की तारीख (करार की एक प्रति कृपया इसके साथ संलग्न करें)

7. अंतरित की जाने वाली सम्पत्ति के ब्यौरे :—

अंतरित की जाने वाली सम्पत्ति का वर्णन, अवस्थिति और अन्य विशिष्टियां

(i) भूमि :

(ii) भवन :

(iii) संयंत्र और मशीनरी :

(iv) फर्नीचर और उससे संलग्न फिक्सचर :

(v) अन्य आस्तियां :

8. अंतरित की जाने के लिए प्रस्तावित हित या अधिकार की प्रकृति:

कृपया यह उपदर्शित करें कि क्या सम्पत्ति में निम्नलिखित सम्मिलित हैं :

(i) स्वामित्व, या

(ii) सहकारी सोसाइटी की सदस्यता, या व्यक्तियों का संगम या कोई कंपनी (कृपया शेयरों की संख्या और उनका मूल्य उपदर्शित करें), या

(iii) पट्टा, या

(iv) सम्पत्ति अंतरण अधिनियम, 1882 की धारा 53क या किसी भी प्रकृति के किसी करार या ठहराव में निर्दिष्ट प्रकृति की किसी संविदा के भागतः पालन में लिया गया या प्रतिधारित किया गया कब्जा का अधिकार।

9. अंतरण के लिए प्रतिफल की विशिष्टियां :—

(i) यदि अंतरण विक्रय द्वारा किया गया है तो कृपया विभिन्न आस्तियों के अंतरण के लिए करार के अनुसार प्रतिफल का उल्लेख करें

(क) ————————

(ख) ————————

(ग) ————————

(घ) ————————

(ङ) ————————

(ii) यदि अंतरण किसी वस्तु के लिए विनियम के माध्यम से किया गया है तो कृपया उस कीमत का उल्लेख करें जो अन्तरण के लिए करार की तारीख को खुले बाजार में उस वस्तु के विक्रय से प्राप्त होगी;

(iii) यदि अंतरण किसी वस्तु और धनराशि के लिए विनियम के माध्यम से किया गया है तो कृपया उस कीमत का उल्लेख करें जो उस वस्तु से अंतरण के लिए करार की तारीख को खुले बाजार में विक्रय पर प्राप्त होगी और ऐसी धनराशि।

(iv) यदि अंतरण पट्टे के माध्यम से किया गया है तो कृपया निम्नलिखित का उल्लेख करें :

(क) पट्टे की अवधि :

(ख) प्रीमियम की रकम :

(ग) दी जाने वाली प्रीमियम को आवर्त:

(घ) यदि पट्टा केवल किराये के प्रतिफल में है तो किराये के रूप में देय कुल धन का और किराये की भाग रूप में उसका गठन करने वाली सेवाओं या वस्तुओं की रकम का उल्लेख करें ।

(ङ) यदि पट्टा प्रीमियम और किराये के लिए प्रतिफल स्वरूप है तो कृपया प्रीमियम की कुल रकम, सेवाओं के लिए किराये और रकम या किराये की भाग रूप या उसका गठन करने वाली वस्तुओं का उल्लेख करें।

(v) यदि अंतरण के लिए पूर्ण या भागतः प्रतिफल ऐसी किसी तारीख को जो अंतरण के लिए करार की तारीख के पश्चात् आती हो, देय है तो निम्नलिखित का उल्लेख करें—

(क) संपत्ति के अंतरण के लिए करार की तारीख,

(ख) तारीख (तारीखें) जिसको प्रतिफल देय है,

(ग) नियम 48 झ के अनुसार अंतरण के लिए करार की तारीख को प्रतिफल का सिविकाटा मूल्य।

(vi) ऐसे मामलों में जो मद (i) से (v) के अंतर्गत नहीं आते हैं, कृपया प्रतिफल की रकम का उल्लेख करें।

10. रजिस्ट्रार का पता जहां करार रजिस्ट्रीकृत किए जाने के लिए अपेक्षित है।

हस्ताक्षर हस्ताक्षर

अंतरक अंतरिति

टिप्पण:

(i) यदि प्ररूप में ब्यौरे देने के लिए स्थान अपर्याप्त है तो पृथक शीट संलग्न की जा सकती है।

(ii) उपाबंध में विवरण हिन्दी या अंग्रेजी में हो सकता है।

[सं. 6896/फा. सं. 134/6/86-टी पी एल]

वी. डी. वखारकर, निदेशक (टी पी एल)

केन्द्रीय प्रत्यक्षकर बोर्ड

टिप्पणी :— मूल नियम, अधिसूचना सं. फा. आ. 969 तारीख 26-3-62 के अधीन प्रकाशित किए गए थे और बाद में उसमें निम्नलिखित द्वारा संशोधन किए गए:—

का. आ. सं. 2029, तारीख 30-6-1962, 2565 तारीख 9-8-1962, 2508 तारीख 30-8-1963, 511 तारीख 4-2-1964, 2567 तारीख 27-7-1964, 3660 तारीख 13-10-1964, 169 तारीख 4-1-1965, 591 तारीख 15-2-1965, 860 तारीख 8-3-1965, 1086 तारीख 30-3-1965, 1886 तारीख 10-6-1965, 2153 तारीख 2-7-1965, 2704 तारीख 27-8-1965, 189 तारीख 13-1-1966, 2451 तारीख 10-8-1966, 598 तारीख 13-2-1967, 846 तारीख 10-3-1967, 1949, तारीख 28-5-1967, 2460 तारीख 22-7-1967, 3218 तारीख 6-9-1967, 4588 तारीख 21-12-1967, 813 तारीख 29-2-1968, 1112 तारीख 18-3-1968 1856 तारीख 22-5-1968, 2751 तारीख 2-8-1968, 2883 तारीख 24-8-1968, 3949 तारीख 25-9-1968, 624 तारीख 14-2-1969, 625 तारीख 14-2-1969, 2000 तारीख 23-5-1969, 2005 तारीख 24-5-1969, 4427 तारीख 29-10-1969, 152 तारीख 9-1-1970, 719 तारीख 23-2-1970, 3398 तारीख

14-10-1970, 3769 तारीख 18-11-1970, 4001 तारीख 16-12-1970, 1917 तारीख 20-2-1970, 1997 तारीख 11-5-1971, 2168 तारीख 28-5-1971, 2272 तारीख 31-5-1971, 5595 तारीख 30-12-1971, 175 (अ) तारीख 3-3-1972, 436 (अ) तारीख 21-6-1972, 573 (अ) तारीख 1-9-1972, 708 (अ) तारीख 15-11-1972, 159 (अ) तारीख 20-3-1973, 160 (अ) तारीख 20-3-1973, 369 (अ) तारीख 2-7-1973, 128 (अ) तारीख 28-5-1974, 219 (अ) तारीख 14-5-1974, 567 (अ) तारीख 21-9-1974, 615 (अ) तारीख 17-10-1974, 627 (अ) तारीख 2-11-1974, 725 (अ) तारीख 19-12-1974, 25 (अ) तारीख 10-1-1975, 295 (अ) तारीख 1-7-1975, 534(अ) तारीख 24-9-1975, 543 (अ) तारीख 26-9-1975, 710 (अ) तारीख 18-12-1975, 134 (अ) तारीख 23-2-1976, 197 (अ) तारीख 15-3-1976, 266 (अ) तारीख 31-3-1976, 275 (अ) तारीख 1-4-1976, 420 (अ) तारीख 19-6-1976, 615 (अ) तारीख 16-9-1978, 842 (अ) तारीख 30-12-1976, 18(अ) तारीख 12-1-1977, 23(अ) तारीख 18-1-1977, 210(अ) तारीख 25-3-1977, 640 (अ) तारीख 27-8-1977, 665 (अ) तारीख 9-9-1977, 677 (अ) तारीख 22-9-1977, 720 (अ) तारीख 14-10-1977, 730 (अ) तारीख 18-10-1977, 827 (अ) तारीख 8-12-1977, 24(अ) तारीख 18-1-1978, 178 (अ) तारीख 17-3-1978, 222(अ) तारीख 31-3-1978, 351 (अ) तारीख 24-5-1978, 355 (अ) तारीख 25-5-1978, 363(अ) तारीख 29-5-1978, 433 (अ) तारीख 7-7-1978, 464 (अ) तारीख 24-7-1978, 725 (अ) तारीख 23-12-1978, 58(अ) तारीख 30-1-1979, 416 (अ) तारीख 20-3-1979, 324(अ) तारीख 30-5-1979, 416 (अ) तारीख 21-7-1979, 607 (अ) तारीख 29-10-1979, 608 (अ) तारीख 29-10-1979, 641 (अ) तारीख 6-11-1979, 40(अ) तारीख 19-1-1980, 351 (अ) तारीख 26-5-1980, 396(अ) तारीख 12-6-1980, 434 (अ) तारीख 18-6-1980, 562 (अ) तारीख 24-7-1980, 695(अ) तारीख 29-8-1980, 832 (अ) तारीख 1-10-1980, 894 (अ) तारीख 17-11-1980, 931 (अ) तारीख 1-12-1980, 46(अ) तारीख 22-1-1981, 47 (अ) तारीख 22-1-1981, 118 (अ) तारीख 20-2-1981, 139 (अ) तारीख 28-2-1981, 396 (अ) तारीख 30-5-1981, 492 (अ) तारीख 19-6-1981, 558 (अ), तारीख 14-7-1981, 618 (अ) तारीख 1-8-1981, 824 (अ) तारीख 21-11-1981, 104 (अ) तारीख 27-2-1982, 268 (अ) तारीख 12-4-1982, 365 (अ) तारीख 27-5-1982 372(अ) तारीख 29-5-1982, 433 (अ) तारीख 21-6-1982, 448 (अ) तारीख 26-6-1982, 472 (अ) तारीख 2-7-1982, 546 (अ) तारीख 31-7-1982, 128 (अ) तारीख 21-2-1983, 131(अ) तारीख 23-2-1983, 146 (अ) तारीख 26-2-1983, 151 (अ) तारीख 28-2-1983, 152 (अ) तारीख 28-2-1983, 274 (अ) तारीख 31-3-1983, 388 (अ) तारीख 2-6-1983, 600(अ) तारीख 19-8-1983, 789 (अ) तारीख 1-11-1983, 825 (अ) तारीख 18-11-1983, 34 (अ) तारीख 21-1-1984, 572(अ) तारीख 24-7-1984, 757 (अ) तारीख 1-10-1984, 824 (अ) तारीख 7-11-1984, 952 (अ) तारीख 21-12-1984, 65(अ) तारीख 31-1-1985, 91(अ) तारीख 4-2-1985, 205(अ) तारीख 19-3-1985, 529 (अ) तारीख 17-7-1985, 568 (अ) तारीख 31-7-1985, 602(अ) तारीख 12-8-1985, 838 (अ) तारीख 19-11-1985, 901 (अ) तारीख 18-12-1985, 937 (अ) तारीख 31-12-1985, 1 (अ) तारीख 3-1-1986, 147 (अ) तारीख 31-3-1986, 148 (अ) तारीख 31-3-1986, 412 (अ) तारीख 9-7-1986, 413 (अ) तारीख 9-7-1986, 654 (अ) तारीख 4-9-1986.

## MINISTRY OF FINANCE

(Department of Revenue)

## CENTRAL BOARD OF DIRECT TAXES

## NOTIFICATION

New Delhi, the 4th September, 1986

## INCOME-TAX

S.O. 655(E).—In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely :—

1. (1) These rules may be called the Income-tax (Seventh Amendment) Rules, 1986.

(2) They shall come into force on the 1st day of October, 1986.

2. In the Income-tax Rules, 1962 (hereafter refered to as the principal rules), after Part XB, the following Part shall be inserted, namely :—

### "PART XC"

### PURCHASE OF IMMOVABLE PROPERTIES UNDER CHAPTER XXC.

Rate of interest for determination of discounted value of consideration.

48I. The rate of interest for determination of the discounted value of consideration under sub-clause (1) or sub-clause (2) of clause (b) of section 269UA shall be eight per cent per annum.

Jurisdiction of appropriate authority.

48J. Where any immovable property is situate with in the local limits of the jurisdiction of two or more appropriate authorities, the appropriate authority within whose jurisdiction the office of the registering officer appointed under the Registration Act, 1908 (16 of 1908), who is entitled to register any document of transfer in respect of such property, is situate, shall be the appropriate authority to perform the function of appropriate authority under Chapter XXC in relation to such property.

Value of immovable property.

48K. The value of any immovable property for the purpose of sub-section (1) of section 269UC shall be the apparent consideration of that property exceeding ten lakh rupees.

Statement to be furnished under section 269UC (3)

48L. (1) The statement required to be furnished to the appropriate authority under sub-section (3) of section 269UC shall be in Form No. 37I and shall be signed and verified in the manner indicated therein by each of the parties to the transfer refered to in sub-section (1) of that section or by any of the parties to such transfer acting on behalf of himself and on behalf of the other parties.

(2) The statement in Form No. 37I shall be furnished, in duplicate, to the appropriate authoirty :—

(a) before the 16th day of October, 1986 in a case where the agreement for transfer is entered into before the 1st day of October, 1986; and

(b) before the expiry of 15 days from the day on which the agreement for transfer is entered into, in cases not covered by clause (a).".

In Appendix II to the principal rules, after Form No. 37H, the following Form shall be inserted namely :—

"FORM NO. 37I

(See rule 48L)

Statement of transfer of immovable property to be furnished to the appropriate sauthority under section 269UC.

I/We, .....

[Name (s) andaddress(es) of the transferor(s)]

.....

.....

intend to transfer the immovable property located at.....

.....

to.....[Name(s) and address(es) of the transferee(s)].....

.....

.....

The total apparent consideration for the transfer of the above property is.....

(in words)

(.....) The particulars of the agreement for transfer

(in figures)

of the said property are furnished in the Annexure to this statement.

VERIFICATION

In my/our opinion and to the best of my/our knowledge and information, the particulars furnished above and in the Annexure hereto are true and correct.

| Transferor(s) | Transferee(s) |
|---|---|
| 1. S/o, D/o, W/o | 1. S/o, D/o, W/o |
| 2. S/o, D/o, W/o | 2. S/o, D/o, W/o |
| 3. S/o, D/o, W/o | 3. S/o, D/o, W/o |

*NOTE

Any change in the address of the transferor(s) or the transferee(s) should be communicated in writing immediately to the appropriate authority to whom this statement of transfer has been furnished.

ANNEXURE

Particulars of the agreement for transfer of immovable property

1. Particulars of the transferor (s):—

(i) Name(s)

(ii) Father's name

(iii) Present address(es

(a) Lane|Street No. with name

(b) Locality

(c) City|Town with PINCODE

(d) District

(e) State

(f) Telephone No, if any.

(iv) Permanent address(es)

(a) Lane|Street No. with name

(b) Locality

(c) City|Town with PINCODE

(d) State

(e) Telephone No., if any.

(v) PAN|Ward|City|District where assessed to income-tax

2. Particulars of transferee(s):—

(i) Name(s)

(ii) Father's name

(iii) Present address(es)

(a) Lane|Street No. with name

(b) Locality

(c) City|Town with PINCODE

(d) District

(e) Telephone No., if any.

(iv Permanent address(es)

(a) Lane|Street No. with name

(b) Locality

(c) City|Town with PINCODE

(d) District

(e) Telephone No., if any

(v) PAN|Ward|City|District where assessed to income-tax

3. Persons in occupation of the property sought to be transferred and details thereof :—

(i) .....

(ii) .....

(iii) .....

4. Persons interested in the property and in the consideration specifying their shares and basis thereof :—

(i) .....

(ii) .....

(iii) .....

5. Mode of acquisition of the property by the transferor :—

(i) Please state whether the property has been constructed|purchased|acquired on distribution of assets on the total or partial partition of HUF|under a gift or will|by acquisi-

tion, inheritance or devolution|on any distribution of assets on the dissolution of firm, body of individuals or other association of persons|on any distribuion of assets on the liquidation of a company|under a transfer to a revocable or irrevocable trust| under any transfer by a shareholder in a scheme of amalgamation :

(ii) Cost of acquisition of the property by the transferor or by the previous owner if the property has been acquired under other modes mentioned above :

(iii) Date of acquisition of property by the transferor:

6. Date of written agreement for transfer of the said property (A copy of the agreement may please be enclosed):

7. Details of the property sought to be transferred:- Description, location and other particulars of the property sought to be transferred.

(i) Land:

(ii) Building(s):

(iii) Plant and machinery:

(iv) Furniture and fixture attached:

(v) Other assets:

8. Nature of interest or right proposed to be transferred: Please indicate whether the property consists of :—

(i) ownership, or

(ii) membership of cooperative society, or association of persons, or a company (Please indicate the number of shares and their value), or

(iii) lease, or

(iv) right to possession taken or retained in part performance of a contract of the nature refered to in section 53A of the Transfer of Property Act, 1882 or any agreement or arrangement of whatever nature.

9. Particulars of consideration for transfer :—

(i) If the transfer is by sale, please state the consideration as per the agreement for transfer of various assets

(a) .....

(b) .....

(c) .....

(d) .....

(e) .....

(ii) If the transfer is by way of exchange for a thing(s) please state the price that such thing(s) would fetch on sale in the open market on the date of agreement for transfer:

(ii) If the transfer is by way of exchange for a thing(s) and a sum of money, please state the price that such thing(s) would fetch on sale in the open market on the date of agreement for transfer and such sum of money :

(iv) If the transfer is by way of lease, please state:

(a) the period of lease

(b) the amount of premium

(c) the frequency of premium to be paid

(d) if the lease is in consideration of rent only, please state the aggregate of the money(s) payable by way of rent; and the amounts for services or things forming part of, or constituting, the rent

(e) if the lease is for consideration for premium and rent, please state the aggregate of the amount of the premium, the rent and the amounts for services, or things forming part of, or constituting, the rent :—

(v) If the whole or a part of the consideration for transfer is payable on any date falling after the date of agreement for transfer, please state :—

(a) date of agreement for transfer of the property,

(b) date(s) on which consideration is payable,

(c) discounted value of consideration on the date of agreement for transfer as per rule 48I.

(vi) In a case not covered by items (i) to (v) please state the amount of consideration :—

10. Address of the Registrar where the agreement is required to be registered :—

Signature
Transferor(s)

Signature
Transferee(s)

NOTE

(i) Where the space for furnishing the details in the Form is not adequate, separate sheets may be attached.

(ii) The statement in the Annexure can be either in Hindi or in English.

[No. 6896|F. No. 134|6|86-TPL]

V. D. WAKHARKAR, Director (TPL-II)
Central Board of Direct Taxes

Note.—Principal rules were published under Notification No. S.O. 969 dated 26-3-1962 and subsequently amended by S.O. No. 2029 dated 30-6-1962, 2565 dated 9-8-1962, 2508 dated 30-8-1963, 511 dated 4-2-1964, 2567 dated 27-7-1964, 3660 dated 13-10-1964, 169 dated 4-1-1965, 591 dated 15-2-65 360 dated 8-3-1965, 1086 dated 30-3-1965, 1886 dated 10-6-65 2153 dated 2-7-1965, 2704 dated 27-8-1965, 189 dated 13-1-66, 2451 dated 10-8-1966, 598 dated 13-2-1967, 846 dated 10-3-1967, 1949 dated 28-5-1967, 2450 dated 22-7-1967, 3218 dated 6-9-1967, 4588 dated 21-12-1967, 313 dated 29-2-1968, 1112 dated 18-3-1968, 1856 dated 22-5-1968, 2751 dated 2[illegible]-1968, 2883 dated 24-8-1968, 3494 dated 25-9-1968, 624 dated 14-2-1968, 625 dated 14-2-1969, 2000 dated 23-5-1969, 2005 dated 24-5-1969, 4427 dated 29-10-1969, 5056 dated 29-12-1969, 152 dated 9-1-1970, 719 dated 23-2-1970, 3398 dated 14-10-1970, 3769 dated 18-11-1970, 4001 dated 16-12-70, 1917 dated 20-2-1971, 1996 dated 11-5-1971, 2168 dated 28-5-1971, 2272 dated 31-5-1971, 5595 dated 30-12-1971, 173(E) dated 6-3-1972, 436(E) dated 21-6-1972, 573(E) dated 1-9-1972, 708(E) dated 15-11-1972, 159(E) dated 20-3-1973, 160(E) dated 20-3-1973, 369(E) dated 2-7-1973, 128(E) dated 28-2-1974, 291(E) dated 14-5-1974, 567(E) dated 21-9-1974, 615(E) dated 17-10-1974, 627(E) dated 2-11-1974, 725(E) dated 19-12-1974, 25(E) dated 10-1-75, 295(E) dated 1-7-1975, 534(E) dated 24-9-1975, 543(E) dated 26-9-1975, 710(E) dated 18-12-1975, 134(E) dated 23-2-1976, 197(E) dated 15-3-1976, 266 (E) dated 31-3-1976, 275(E) dated 1-4-1976, 420(E) dated 19-6-1976, 615(E) dated 16-9-1976, 842(E) dated 30-12-1976, 18(E) dated 12-1-1977, 23(E) dated 18-1-1977, 210(E) dated 5-3-1977, 640(E) dated 27-8-1977, 665(E) dated 9-9-1977, 677(E) dated 22-9-1977, 720(E) dated 14-10-1977, 730(E) dated 18-10-1977, 827(E) dated 8-12-1977, 74(E) dated 18-1-1978, 178(E) dated 17-3-1978, 222(E) dated 31-3-1978, 351(E) dated 24-5-1978, 355(E) dated 25-5-1978, 362(E) dated 29-5-1978, 433(E) dated 7-7-1978, 464(E) dated 24-7-1978, 725(E) dated 23-12-1978, 58(E) dated 30-1-1979, 146(E) dated 20-3-1979, 324(E) dated 30-5-1979, 416(E) dated 21-7-1979, 607(E) dated 29-10-1979, 608(E) dated 29-10-1979, 609(E) dated 29-10-1979, 641(E) dated 6-11-1979, 40(E) dated 19-1-1980, 351(E) dated 26-5-1980, 396(E) dated 12-6-1980, 434(E) dated 18-6-1980, 562(E) dated 24-7-1980, 695(E) dated 29-8-1980, 832(E) dated 1-10-1980, 864(E) dated 17-11-1980, 931(E) dated 1-12-1980, 46(E) dated 22-1-1981, 47(E) dated 22-1-1981, 118(E) dated 20-2-1981, 139(E) dated 28-2-1981, 396(E) dated 30-5-1981, 492(E) dated 19-6-1981, 558(E) dated 14-7-1981, 618(E) dated 1-8-1981, 824(E) dated 21-11-1981, 104(E) dated 27-2-1982, 268(E) dated 12-4-1982, 365(E) dated 27-5-1982, 372(E) dated 29-5-1982, 433(E), dated 21-6-1982, 448(E) dated 26-6-1982, 472(E) dated 2-7-1982, 546(E) dated 31-7-1982, 128(E) dated 21-2-1983, 131(E) dated 23-2-1983, 146(E) dated 26-2-1983, 151(E) dated 28-2-1983, 152(E) dated 28-2-1983, 274(E) dated 31-3-1983, 388(E) dated 2-6-1983, 600(E) dated 19-8-1983, 789(E) dated 1-11-1983, 825(E) dated 18-11-1983, 34(E) dated 21-1-1984, 527(E) dated 24-7-1984, 757(E) dated 1-10-1984, 824(E) dated 7-11-1984, 952(E) dated 21-12-1984, 65(E) dated 31-1-1985, 91(E) dated 4-2-1985, 205(E) dated 19-3-1985 529(E) dated 17-7-1985, 568(E) dated 31-7-1985, 602(E) dated 12-8-1985, 838(E) dated 19-11-1985, 901(E) dated 18-12-1985, 937(E) dated 31-12-1985, 1(E) dated 3-1-1986, 147(E) dated 31-3-1986, 148(E) dated 31-3-86, 412(E) dated 9-7-1986, 413(E) dated 9-7-1986, 654 (E) dated 4-9-1986.

PRINTED BY THE MANAGER, GOVT. OF INDIA PRESS, RING ROAD, NEW DELHI-110064
AND PUBLISHED BY THE CONTROLLER OF PUBLICATIONS, DELHI-110054, 1986

TO BE PUBLISHED IN GOVERNMENT OF INDIA GAZETTE
EXTRAORDINARY PART-II - SECTION 3 SUB-SECTION(ii)

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES
***

# N O T I F I C A T I O N

## INCOME-TAX

New Delhi, the 4th September, 1986.

S.O. : In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

1. (1) These rules may be called the Income-tax (Seventh Amendment) Rules, 1986.

(2) They shall come into force on the 1st day of October, 1986.

2. In the Income-tax Rules, 1962 (hereafter referred to as the principal rules), after Part XB, the following Part shall be inserted, namely:-

"PART XC

PURCHASE OF IMMORAVBLE PROPERTIES UNDER CHAPTER XXC.

Rate of interest for determination of discounted value of consideration.

48I. The rate of interest for determination of the discounte value of consideration under sub-clause (1) or sub-clause (2) of clause (b) of section 269UA shall be eight per cent per annum.

Jurisdiction of appropriate authority.

48J. Where any immovable property is situate within the local limits of the jurisdiction of two or more appropriate authorities, the appropriate authority within whose jurisdiction the office of the registering officer appointed under the Registration Act, 1908 (16 of 1908), who is entitled to register any document of transfer in respect of such property, is situate, shall be the appropriate authority to perform the function of appropriate authority under Chapter XXC in relation to such pr-operty.

Value of immovable property.

48K. The value of any immovable property for the purpose of sub-section (1) of section 269UC shall be the apparent consideration of that property exceeding ten lakh rupees.

Statement to be furnished under section 269UC(3).

48L. (1) The statement required to be furnished to the appropriate authority under sub-section (3) of section 269UC shall be in Form No.37I and shall be signed and verified in the manner indicated therein by each of the parties to the transfer referred to in sub-section(1) of that section or by any of the parties to such transfer acting on behalf of himself and on behalf of the other parties.

(2) The statement in Form No.37I shall be furnished, in duplicate, to the appropriate authority-

(a) before the 16th day of October, 1986 in a case where the agreement for transfer is entered into before the 1st day of October, 1986; and

(b) before the expiry of 15 days from the day

on which the agreement for transfer is entered into, in cases not covered by clause(a)."

3. In Appendix II to the principal rules, after Form No.37H, the following Form shall be inserted, namely:-

"FORM NO. 37I
(see rule 48L)

Statement of transfer of immovable property to be furnished to the appropriate authority under section 269UC.

I/We, . . . . . [name(s) and address(es) of the transferor(s)]
. . . . . .
. . . . . .
. . . . . .
intend to transfer the immovable property located at . . . . . .
. . . . . .
to . . . . . .
[name(s) and address(es) of the transferee(s)]
. . . . . .
. . . . . .
The total apparent consideration for the transfer of the above property is . . . . . (in words)
(. . . . . .) (in figures) The particulars of the agreement for transfer of the said property are furnished in the Annexure to this statement.

Verification

In my/our opinion and to the best of my/our knowledge and information, the particulars furnished above and in the Annexure hereto are true and correct.

| Transferor(s) | Transferee(s) |
|---|---|
| 1. S/o, D/o, W/o | 1. S/o, D/o, W/o |
| 2. S/o, D/o, W/o | 2. S/o, D/o, W/o |
| 3. S/o, D/o, W/o | 3. S/o, D/o, W/o |

* NOTE

Any change in the address of the transferor(s) or the transferee(s) should be communicated in writing immediately to the appropriate authority to whom this statement of transfer has been furnished.

## ANNEXURE

### Particulars of the agreement for transfer of immovable property

1. Particulars of the transferor(s):-

(i) Name(s)

(ii) Father's name

(iii) Present address(es)

(a) Lane/Street No. with name

(b) Locality

(c) City/Town with PINCODE

(d) District

(e) State

(f) Telephone No, if any.

(iv) Permanent address(es)

(a) Lane/Street No. with name

(b) Locality

(c) City/Town with PINCODE

(d) State

(e) Telephone No, if any.

(v) PAN/Ward/City/District where assessed to income-tax

2. Particulars of transferee(s):-

(i) Name(s)

(ii) Father's name

(iii) Present address(es)

(a) Lane/Street No. with name

(b) Locality

(c) City/Town with PINCODE

(d) District

(e) Telephone No, if any.

(iv) Permanent address(es)

(a) Lane/Street No. with name

(b) Locality

(c) City/Town with PINCODE

(d) District

(e) Telephone No., if any

(v) PAN/Ward/City/District where assessed to income-tax

3. Person$_S$ in occupation of the property sought to be transferred and details thereof:-

(i) .. .. .....

(ii) .....

(iii) .....

4. Persons interested in the property and in the consideration specifying their shares and basis thereof:-

(i) .....

(ii) .....

(iii) .....

5. Mode of acquisition of the property by the transferor:-

(i) Please state whether the property has been constructed/purchased/acquired on distribution of assets on the total or partial partition of HUF/under a gift or will/by acquisition, inheritance or devolution/on any distribution of assets on the dissolution of firm, body of individuals or other association of persons/ on any distribution of assets on the liquidation of a company/under a transfer to a revocable or irrevocable trust/under any transfer by a shareholder in a scheme of amalgamation:

(ii) Cost of acquisition of the property by the transfer or by the previous owner if the property has been acquired under other modes mentioned above:

(iii) Date of acquisition of property by the transferor:

6. Date of written agreement for transfer of the said property ( A copy of the agreement may please be enclosed):

7. Details of the property sought to be transferred:-

Description, location and other particulars of the property sought to be transferred.

(i) Land:

(ii) Building(s):

(iii) Plant and machinery:

(iv) Furniture and fixture attached:

(v) Other assets

8. Nature of interest or right proposed to be transferred: Please indicate whether the property consists of :

(i) owner ship, or

(ii) membership of cooperative society, or association of persons, or a company (Please indicate the number of shares and their value), or

(iii) lease, or

(iv) right to possession taken or retained in part performance of a contract of the nature referred to in section 53A of the Transfer of Property Act, 1882 or any agreement or arrangement of whatever nature.

9. Particulars of consideration for transfer:-

(i) If the transfer is by sale, please state the consideration as per the agreement for transfer of various assets

(a) .....

(b) .....

(c) .....

(d) .....

(e) .....

(ii) If the transfer is by way of exchange for a thing(s) please state the price that such thing(s) would fetch on sale in the open market on the date of agreement for transfer:

(iii) If the transfer is by way of exchange for a thing(s) and a sum of money, please state the price that such thing(s) would fetch on sale in the open market on the date of agreement for transfer and such sum of money:

(iv) If the transfer is by way of lease, please state:

(a) the period of lease:-

(b) the amount of premium:-

(c) the frequency of premium to be paid:-

(d) if the lease is in consideration of rent only, please state the aggregate of the money(s) payable by way of rent; and the amounts for services or things forming part of, or constituting, the rent:-

(e) if the lease is for consideration for premium and rent, please state the aggregate of the amount of the premium, the rent and the amounts for services, or things forming part of, or constituting, the rent:-

(v) If the whole or a part of the consideration for transfer is payable on any date falling after the date of agreement for transfer, please state:-

(a) date of agreement for transfer of the property,

(b) date(s) on which consideration is payable,

(c) discounted value of consideration on the date of agreement for transfer as per rule 48I.

(vi) In a case not covered by items (i) to (v) please state the amount of consideration:-

10. Address of the Registrar where the agreement is required to be registered:-

Signature
Transferor(s)

Signature
Transferee(s)

NOTE

(i) Where the space for furnishing the details in the Form is not adequate, separate sheets may be attached.

(ii) The statement in the Annexure can be either in Hindi or in English.

(V.D. WAKHARKAR)
Director(TPL-II)
Central Board of Direct Taxes

No. 6896 /F.No.134/6/86-TPL